

ITEM NO.1

COURT NO.11

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 417/2015 In SLP(C) No. 4281/2013 No(s).

O.P. DALMIA AND ANR.

Petitioner(s)

VERSUS

MANOJ KUMAR DALMIA

Contemnor/Respondent(s)

(With office report)

Date: 01/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mrs. Priya Puri,Adv.

For Respondent(s)

Mr. Satbir P. Mani, Adv.

Mr. Somvir Deswal, Adv.

Mr. R. C. Gubrele,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Contempt Petition is dismissed as infructuous in terms of
the signed order.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER

(Signed Order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

CONMT.PET.(C) No. 417/2015 in SLP(C) No. 4281/2013

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Contemnor/Respondent(s)

O R D E R

Learned counsel appearing for the Contemnor/Respondent states that possession of the suit premises has already been handed over by his client to the petitioners.

Learned counsel appearing for the petitioners also confirms that the possession of the suit premises has already been taken over by her clients from the respondent.

Since possession of the suit premises has already been taken over by the petitioners - parents from the respondent - son, in our opinion, nothing further survives in the Contempt Petition for consideration.

The Contempt Petition is dismissed as infructuous.

.....J
(PINAKI CHANDRA GHOSE)

.....J
(AMITAVA ROY)

NEW DELHI,
1ST FEBRUARY, 2016.